



2026:AHC:178558

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7704 of 2026**

Beena Tiwari

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Archit Mishra, Satyendra Kumar
Mishra, Saurabh Chaturvedi

Counsel for Opposite Party(s) : G.A.

Court No. - 72

HON'BLE VIVEK KUMAR SINGH, J.

1. Supplementary affidavit filed today is taken on record.
2. Heard learned counsel for the applicant, learned A.G.A for the State and perused the record.
3. The present application has been filed on behalf of the applicant in Case Crime No. 01 of 2025, under Sections 316(5), 351(2), 61(2) of B.N.S. (Sections 409, 506, 120B of I.P.C.), P.S. Chetganj, District Varanasi, with a prayer to grant her anticipatory bail.
4. Learned counsel for the applicant submits that the applicant is absolutely innocent and has been falsely implicated in the present case; she has nothing to do with the alleged offence in spite of that the police are trying to arrest the applicant. The applicant has been falsely implicated in the present case, being wife of Ashish Tiwari against whom main allegation has been levelled by the first informant. The only role that the applicant has been assigned is of receiving some of the disputed amount in the account of her firm namely M/S Ma Chandrika Plastic Wholeseller Company. It is further submitted that other F.I.R.s were also lodged on the similar allegations. The details of criminal antecedents of four cases have been mentioned in paragraph no. 14, 18, 19 and 21 of the affidavit. The applicant has either been enlarged on anticipatory bail or arrest stay was granted in those cases. It is further submitted that in this case too the applicant was protected by this Court

during course of investigation and her arrest was stayed vide order dated 10.03.2025 in Crl. Misc. Writ Petition No. 4534 of 2025. It is further contended that the present criminal prosecution is absolutely mala fide in nature because admittedly there was business relationship with the first informant and Ashish Tiwari and several transactions took place on regular basis for about two years and the dispute was so involved in respect of money transaction is civil in nature which is being given colour of criminal cases. The applicant has cooperated in the investigation and now the chargesheet has been submitted on 16.04.2025. The applicant is ready to appear before the court concerned. Since the chargesheet has already been submitted, therefore, there is no requirement of custodial interrogation of the applicant. Learned counsel for the applicant lastly contended that the applicant undertakes to cooperate during trial and shall appear as and when required by the court concerned. It has also been stated that, in case the applicant is granted anticipatory bail, she shall not misuse the liberty of bail, shall cooperate with the trial, and shall abide by all the conditions that may be imposed by the court.

5. On the other hand, learned A.G.A. has opposed the application for anticipatory bail, however, he does not dispute the factual aspect.

6. I have heard rival submissions of the learned counsel for the parties and perused the records.

7. The chargesheet has already been submitted in this case and there is no allegation against the applicant that he did not cooperate with the investigation. There is no requirement of custodial interrogation of the applicant.

8. In **Aman Preet Singh v. CBI, (2022) 13 SCC 764**, the Hon'ble Apex Court has held that :

"11. A reading of the aforesaid shows that it is the guiding principle for a Magistrate while exercising powers under Section 170CrPC which had been set out. The Magistrate or the Court empowered to take cognizance or try the accused has to accept the charge-sheet forthwith and proceed in accordance with the procedure laid down under Section 173CrPC. It has been rightly observed that in such a case the Magistrate or the Court

is required to invariably issue a process of summons and not warrant of arrest. In case he seeks to exercise the discretion of issuing warrants of arrest, he is required to record the reasons as contemplated under Section 87 Cr.P.C that the accused has either been absconding or shall not obey the summons or has refused to appear despite proof of due service of summons upon him. In fact the observations in sub-para (iii) above by the High Court are in the nature of caution.

12. Insofar as the present case is concerned and the general principles under Section 170Cr.P.C, the most apposite observations are in sub-para (v) of the High Court judgment in the context of an accused in a non-bailable offence whose custody was not required during the period of investigation. In such a scenario, it is appropriate that the accused is released on bail as the circumstances of his having not been arrested during investigation or not being produced in custody are itself sufficient to entitle him to be released on bail. The rationale has been succinctly set out that if a person has been enlarged and free for many years and has not even been arrested during investigation, to suddenly direct his arrest and to be incarcerated merely because charge-sheet has been filed would be contrary to the governing principles for grant of bail. We could not agree more with this."

9. Hence, considering the settled principles of law regarding anticipatory bail, submissions of the learned counsel for the parties, nature of accusation, role of applicant and all attending facts and circumstances of the case, without expressing any opinion of the merits of the case, in my view, it is a fit case for anticipatory bail to the applicant till conclusion of trial in the matter.

10. Accordingly, the anticipatory bail application is **allowed** with following directions:-

(i) In the event of arrest/appearance of the applicant- **Beena Tiwari** involved in aforesaid case shall be released on anticipatory bail till the conclusion of trial, on her furnishing a personal bond of Rs.50,000/- with two sureties each of the like amount to the satisfaction of the court concerned.

(ii) The applicant shall co-operate during trial and shall report to the court

concerned as and when required for the purpose of fair trial.

(iii) The applicant shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court; and

(iv) The applicant shall not leave India without the previous permission of the Court.

11. In default or misuse of any of the conditions, the Public Prosecutor/ Investigating Officer/ first informant-complainant is at liberty to file appropriate application for cancellation of anticipatory bail granted to the applicant, before the concerned court.

(Vivek Kumar Singh,J.)

August 24, 2026

A.P. Pandey